

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 238 of 1994

Dinesh Kumar and Ors

..... Applicant

Versus

Union of India and Ors

..... Respondents

CORAM:

HON'BLE MISS. USHA SEN, MEMBER(A)

HON'BLE MR. T.L. VERMA, MEMBER(J)

( By Hon. Miss. Usha Sen, Member(A) )

Sri S.N. Srivastava, counsel for the applicant. In this O.A. the applicants have stated that they have worked in the office of the respondent no.1 as casual labourers. Their grievances ~~not~~ <sup>is that</sup> in accordance with the order of respondent no. 1 bearing no. 83/93-94 dated 10.11.93 at Annexure 5 that some casual labourers who ~~have~~ are junior to the applicants have been granted temporary status ignoring the claims of the applicants.

2. The applicants made an application to this effect on 6.12.93 (Annexure 6). No reply has been given to this effect.

3. Having considered the case, we deem it appropriate to issue a direction to the respondents to take a decision on this representation <sup>dt. 6.12.93 ibid</sup> on merits and give a reasoned reply within a period of three months from the date of communication of this order.

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4. With this direction this O.A. is disposed of at admission stage.

*J. H. D. M. S.*  
Member (J)

*U. M. A.*  
Member (A)

Dated: March 2nd, 1994

Uv/